

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.568 of 2011

(Arising out of Order-in-Appeal No.40/JSR/2011 dated 11.07.2011 passed by Commissioner (Appeals) Central Excise & Service Tax, Jamshedpur)

M/s Superior Services

H.N.06, New Rani Kudur, Kadma, Jamshedpur-831005

Appellant

VERSUS

Commissioner of Service Tax, Jamshedpur

143, New Bradwari, Sakchi, Jamshedpur-831001

Respondent

APPEARANCE :

None for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.....75109/2023

DATE OF HEARING : 14 .03.2023

DATE OF DECISION : 14 .03.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

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